



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 25<sup>th</sup> September, 2019

SRO:-550 Whereas, on 15.01.2018 P/S Zainpora came to know through reliable source that terrorists of JeM outfit have pasted posters in Chitragam market, wherein general public including Sumo Drivers and specified class of women folk and political activists have been threatened to desist from illegal activities like immoral activities, and visiting of police stations/SOG Camps/Army camps, ferrying of Army personnel etc.

2. Whereas, a case FIR No. 02/2018 U/S 506, RPC and section 13 ULA(P) Act, 1967 was registered at Police Station Zainapora and investigation initiated and:-

3. Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons namely 1. Sheeraz Ahmad Dar S/o Mohd. Maqbool Dar R/o Safanagri 2. Arif Ahmad Wani S/o Mohd. Yousuf Wani R/o Safanagri 3. Mukhtar Ahmad Dar S/o Ab. Ahad Dar R/o Safanagri 4. Ajaz Ahmad Parray S/o Sanaullah Parray R/o Kashwa and 5. Abu Mateen @ Molvi Abu Vikas (dead) R/o Pakistan for the commission of offences punishable u/s 120-B, 506 RPC and 13 of the Unlawful Activities (Prevention) Act 1967. During investigation, accused 1, 2 and 4 are yet to be arrested in the instant case as they are presently arrested in case FIR No.97/2018 of P.S Thana Mandi Rajouri, besides accused No. 5 has been killed in an encounter with the security forces; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the

case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Sheeraz Ahmad Dar S/o Mohd. Maqbool Dar R/o Safanagri 2. Arif Ahmad Wani S/o Mohd. Yousuf Wani R/o Safanagri 3. Mukhtar Ahmad Dar S/o Ab Ahad Dar R/o Safanagri 4. Ajaz Ahmad Parray S/o Sanaullah Parray R/o Kashwa for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.02/2018 of P/S Zainpora.

By order of Government of Jammu and Kashmir.

Sd/-

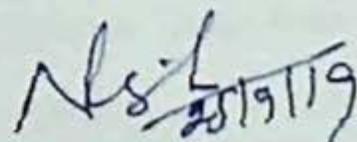
Principal Secretary to the Government  
Home Department

Dated: 25.09.2019

No. Home/Pros/89/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-81/S/2018/76896-98 dated 28/11/2018 and No. Legal/Sanc-81/S/2018/37104-05 dated 22.06.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government  
Home Department